

for the future, that there may be some better arrangements. The hon. Minister will look into this matter and make whatever information he could gather available to the House. under rule 215 no discussion or debate is called for. Therefore, in addition to whatever the hon. Minister has said just now in reply, if he wants to make any more matters clear, he may do so in two or three days.

**Shri S. S. More:** What happens to our request to have two hours' discussion in this matter?

**Mr. Deputy-Speaker:** Nobody has asked for any discussion.

**Shri S. S. More:** I think all sections of this House want a discussion, and further I want to make a request that the short notice questions which have been tabled by so many Members may also be taken up with it so that we may have a complete picture

**Mr. Deputy-Speaker:** All short notice questions with the other Motion for discussion will be forwarded to the Defence Minister so that a consolidated statement if necessary, may be made.

**The Minister of Defence Organisation (Shri Tyagi):** Not the Home Minister?

**Mr. Deputy-Speaker:** The Defence Minister is also concerned.

**Shri Bansal:** Sir, just now you said that the notice for discussion from Shri Gopalan was received earlier. I myself came to office at five minutes to ten and there was no one there. I want to know whether Shri Gopalan has some other door by which he has access to you.

**Shri A. K. Gopalan:** I went to the Deputy-Speaker's house—that is the 'door'!

**Mr. Deputy-Speaker:** Mr. Gopalan gave me his Motion earlier than the others. Dr. Sinha gave me his notice of Motion a few minutes later.

**Dr. S. N. Sinha (Saran East):** No, Sir, I gave my Motion first.

**Mr. Deputy-Speaker:** At the time I came out from inside my house, both of them, Shri Gopalan and Dr. Sinha,

were there, one with the Adjournment Motion and the other with the Motion for discussion. So far as Dr. Sinha's Motion is concerned, it is a request for fixing a couple of hours for discussion. The other was for Adjournment Motion, or Motion for immediate statement, therefore, that will have precedence. The other Motion I will consider, but that will be done only after the hon. Defence Minister has placed such of the materials as he thinks proper or is able to gather later on, before the House; but now I have adjourned it.

**Shri Vallatharas (Pudukkottai):** Sir, in view of the.....

**Mr. Deputy-Speaker:** Order, order. No oral representation is allowed. I have not got any such notice.

**Shri Vallatharas:** It is for your decision,.....

**Mr. Deputy-Speaker:** There is no more decision; I have adjourned it.

#### LEAVE OF ABSENCE

#### RECOMMENDATION OF THE COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

**Mr. Deputy-Speaker:** The Committee in its first Report has recommended that leave of absence be granted in respect of Shri Biren Dutt, Dr. M. V. Gangadhara Siva, Shri Sadath Ali Khan and Shri A. V. Thomas for the period indicated in the report.

The Members are being informed accordingly.

#### DEMANDS FOR GRANTS—contd.

#### DEMAND NO. 17—MINISTRY OF EDUCATION

#### DEMAND NO. 18—ARCHAEOLOGY

#### DEMAND NO. 19—OTHER SCIENTIFIC DEPARTMENTS

#### DEMAND NO. 20—EDUCATION

#### DEMAND NO. 21—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF EDUCATION.

**Mr. Deputy-Speaker:** The House will now continue discussion on the Demands for Grants in respect of the Ministry of Education.